

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

I.A. 3/2015 in Petition(s) for Special Leave to Appeal (C) No(s).
33455/2014

(Arising out of impugned final judgment and order dated 10/07/2014
in WP No. 9480/2013 passed by the High Court of Judicature at
Allahabad)

M/S GALAXY PAPERS (PVT) LTD

Petitioner(s)

VERSUS

STATE OF UP AND ORS.

Respondent(s)

(For deletion of the name of respondent)

Date : 01/02/2016 This application was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE UDAY UMESH LALIT
[IN CHAMBERS]

For Petitioner(s) Ms. Rashmi Singh, Adv.
 Mr. Rohit Sthalekar, Adv.

For Respondent(s) Mr. D.K.Goswami, Adv.
 Mr. Upendra Mishra, Adv.
 Mr. Vinay Garg, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Application for deleting the name of proforma
respondent Nos.8 to 32 from the array of parties is
allowed at the risk of the petitioner.

Amended cause title be filed within 7 days.

(ASHIMA CHHABRA)
SR. P.A.

(RAJINDER KAUR)
COURT MASTER